

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 104**

**CP (IB) No. 266/Chd/Hry/2022**

**IN THE MATTER OF:**  
**Indian Bank** ... **Petitioner**

**Versus**

**Krishna Devi** ... **Respondent**

**Under Section: 95(1), IBC 2016**

**Order delivered on 03.04.2024**

**CORAM:**

**SHRI. L.N. GUPTA,  
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Mr. Dharam Paul Garg, Advocate  
**and RP**

**For the Respondent-** : None  
**Personal Guarantor**

**ORDER**

Despite repeated calls, none appears on behalf of the respondent-Personal Guarantor at the time of hearing of the matter, even after the report under Section 99 of the Code has been supplied to the respondent-Personal Guarantor. It seems that respondent-Personal Guarantor is not interested in defending the said petition, therefore, respondent-Personal Guarantor is proceeded against *ex parte*.

The matter be listed on 20.05.2024 for *ex parte* arguments.

Sd/-

Sd/-

**(L.N. GUPTA)**  
**HON'BLE MEMBER (T)**

**(HARNAM SINGH THAKUR)**  
**HON'BLE MEMBER (J)**